

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**OA No.1155/2016
MA No.1156/2016**

this the 28th day of March, 2016

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Mr. Shekhar Agarwal, Member (A)**

Anshu Yadav, IFS
Age - 36
S/o Haridwar Yadav
Office of the PCCF
Forest Head Office
Sanjengthong
Imphal, Manipur – 795 001. Applicant

(By Advocate:Ms.Charu Sangwan with Ms. Rishu Agarwal)

VERSUS

1. Union of India
Rep. by the Ministry of Environment and Forests
Represented by its Deputy Secretary
Government of India
Indira Paryavaran Bhavan
Jorbagh Road
New Delhi – 110 003.
2. Union of India
Rep. by the Ministry of Environment and Forests
Represented by its Director (IFS)
Government of India
Indira Paryavaran Bhavan
Jorbagh Road
New Delhi – 110 003.
3. The Director
Indira Gandhi National Forest Academy
Ministry of Environment and Forests
P.O. New Forest, Dehradun – 248 006.
4. The Department of Personnel and Training
Represented by its Director
Ministry of Personnel, Public Grievances and Pensions
Lok Nayak Bhawan, Khan Market
New Delhi – 110 003.

5. The Director
 Lal Bahadur Shastri National Academy for Administration
 Mussoorie.

.... Respondents.

ORDER (ORAL)

By Hon'ble Shri V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicant.

2. The applicant, who is an Indian Forest Service (IFS) officer of 2013 batch, filed the present OA aggrieved by the action of the respondents in allotting her to Manipur-Tripura Cadre, vide Notification dated 02.05.2014.

3. In the circumstances and in the interest of justice, the delay of 22 days in filing the O.A. is condoned and accordingly, the M.A. No.1156/2016 is allowed.

4. It is submitted that the applicant made Annexure A-7 representation (undated) and the same was forwarded along with the representations of others on 01.07.2014 (Annexure A-8), however, no orders have been passed thereon till date.

5. Since the OA itself filed for a direction to consider and dispose of her representation by the respondents, we dispose of the present OA, at the admission stage, without going into the merits of the case, by directing the respondents to consider the Annexure A-7 representation of the applicant and to pass an appropriate speaking and reasoned order thereon, within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

(Shekhar Agarwal)
MEMBER (A)

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(V. Ajay Kumar)
MEMBER (J)